- (b) if so, the details thereof;
- (c) whether it is also a fact that India also protested Pakistan's continued support to infiltration of terrorists into India, including supporting cover fire provided by Pakistani forces; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) Yes sir. India has registered a strong protest, including through diplomatic channels, at the unprovoked ceasefire violation by Pakistan forces on 11th January, 2019 leading to death of an innocent Indian civilian.

All cases of unprovoked ceasefire violations along the International Border and Line of Control, including in support of cross-border terrorist infiltration, are taken up strongly through the established mechanisms of hotlines, flag meetings, DGMO level talks as well as diplomatic channels. It has been repeatedly emphasised to the Pakistan Government to adhere to the ceasefire understanding of 2003 for maintaining peace and tranquillity along the International Border and Line of Control.

Possible terror strike and security breach in Jammu and Kashmir

1798. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any information on terror strikes and/or security breach in the part of Jammu and Kashmir valley;
- (b) if so, whether necessary security action has been taken by Government thereof;
- (c) whether it is also a fact that an alert is alarming in 40 cities of the country by the foreign militant groups; and
 - (d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDT): (a) Security agencies continue to receive inputs about the intention of terror outfits that are supported and sponsored from across the border, to indulge in terror attacks and breach of security in Jammu and Kashmir.

- (b) Based on these inputs and past history of cross border terrorism in Jammu and Kashmir, all necessary precautions and preventive steps including Cordon and Search Operations (CASO) are undertaken by the security forces in a proactive manner.
- (c) and (d) Though there are no such specific inputs as on date, but certain terror outfits have always intended to promote terrorism in the hinterland in the past. All concerned agencies continue to be sensitized to exercise regular caution and take necessary preventive measures in the interest of peace and public safety.

Observation of strike by policemen in Delhi

1799. SHRI JOSE K. MANI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken serious note of the policemen in Delhi resorting to an unprecedented strike on 5th November, 2019 over repeated assaults by lawyers in court premises over trivial issue of lawyers trespassing into the parking slot reserved for judicial officers;
- (b) whether Government recognises that lawyers and policemen have an interdependent relationship and whether amidst the anarchic protests by either group, it is the common man who suffers; and
- (c) if so, what steps are being taken to restore a harmonious relationship between lawyers and policemen?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) Delhi Police has reported that on 5th November, 2019, routine policing functions including prevention and detection of crime, maintenance of law & order, regulation of traffic etc. were carried out, as usual. However, some retired policemen, certain members of police families and some members of general public, joined by some off-duty/ resting police staff had gathered at Police Head Quarters (PHQ), ITO to seek redressal of certain grievances, which were duly attended to and later, they were peacefully dispersed.

All the staff and officers posted in various courts in Delhi have been thoroughly briefed and sensitized by the supervisory officials of Delhi Police, so as to restore harmonious relationship in tandem with other stakeholders including lawyers.